

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

WEST ZONAL BENCH, MUMBAI

**Excise Appeal No. 89815 of 2018**

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/App-185/18-19 dated 09.04.2018 passed by the Commissioner of CGST & Central Excise (Appeals), Bhivandi.)

**M/s Skanem Interlables Industries Pvt. Ltd.** .....Appellant  
**Survey No. 59, Nandan Estate,  
Western Express Highway,  
Opp.- Krishna Resorts,  
Near HP Petrol Pump & Mcdonald,  
Malji Pada, Vasai-East, Thane - 401210**

*VERSUS*

**Commissioner of CGST, Palghar** .....Respondent  
**Utpad Shulk Bhawan,  
5<sup>th</sup> Floor, Bandra Kurla Complex,  
Bandra East, Mumbai - 400051**

**APPEARANCE:**

None for the Appellant

Shri N.N. Prabhudesai, Supdt. Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85015 / 2021**

Date of Hearing: 12.01.2021

Date of Decision: 12.01.2021

Appellant is absent. Learned Authorised Representative for the respondent-department submitted Form No. SVLDRS-4 and stated that no further amount is outstanding against the appellant who

sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorised Representative also submitted copy of Form No. SVLDRS-4 issued to the appellant.

3. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

4. In accordance with the provisions of the scheme, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

*Prasad*